

Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

TA No. 61/135/2020 MA No. 61/253/2020 WPC No. 61/253/2020

Tuesday, this the 5th day of August, 2020

Hon'ble Dr. Bhagwan Sahai, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

- 1. Munshi Ram S/o Sh. Nandu Ram, Age 58 years, R/o Village Makwal, Malhar, Tehsil Lohai Malhar, District Kathua, posted at PHC-Lohai
- Rattan Chand S/o Mangta, Age 59 years, R/o Malhar, Tehsil Lohai Malhar, District Kathua, posted at PHC-Lohai
- 3. Mohan Lal S/o Sh. Lachhoo R/o Village Malad, Tehsil Lohai Malhar, District Kathua, Age 48 years, posted at Health Sub Center Malhar, Distt. Kathua
- Punnoo Ram S/o Sh. Jodhu Ram, Age 58 years, R/o Village Thal Lohai, Tehsil Lohai Malhar, District Kathua, A/P posted at Govt. Health Sub Centre, Mangiani, Distt. Kathua
- Joginder Paul alias Yoginder Paul S/o Roop Chand, Age 59 years, R/o Makwal, Tehsil Ramkot, District Kathua, A/P posted at Sub Centre Guddoo Falal, Distt. Kathua
- 6. Shori Lal S/o Sh. Chandu Ram, Age 44 years, R/o Village Thal Lohai, District Kathua, A/P posted at PHC Lohai Distt. Kathua.
- Sardari Lal S/o Sh. Kunj Lal, Aged 44 years, R/o Malhar, District Kathua A/p posted at Health Sub-Centre Marhoon, Billawar, District Kathua

- 8. Rattan Chand S/o Sh. Lachhman Dass, Age 48 years, R/o Dharamkot Billawar, District Kathua, A/P posted at Govt. Sub Centre Kalna, Billawar, District Kathua.
- Sham Lal S/o Sh. Kukho, R/o Village Kough Billawar, District Kathua, A/P PHC Kough Billawar, District Kathua, Age 48 years
- 10. Ahmed Din, S/o Ghulam Nabi, R/o Village Thal Lohai, Tehsil Billawar, District Kathua, Age 47 years

(Advocate: Mr. Karam Vir Bhushan)
.....Applicants
Versus

- 1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. of J&K Health and Medical Education Department, Srinagar, Kashmir.
- 2. Director Health Services, Jammu
- 3. Chief Medical Officer, Kathua
- 4. Block Medical Officer, Billawar

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER(ORAL)

Dr. Bhagwan Sahai, Member (A):

- 1. The present TA has been filed seeking issuance of directions to the respondents to release arrears of 6th Pay Commission as well as 7th Commission in the favour of the applicants.
- 2. Applicants' counsel submits that the State Government has accepted the recommendations of 5th, 6th and 7th Pay Commission and along with other employees gave the

benefits of 5th Pay Commission to the applicants including the arrears, but so far as 6th and 7th Pay Commissions are concerned, their arrears were illegally and arbitrarily

- 3. Learned counsel for the applicants further submits that applicants would be satisfied if a copy of this TA is treated as a representation and respondents be directed to decide the same within a time-bound period.
- 4. Sh. Amit Gupta, Learned AAG for the respondents does not object to the disposal of the TA in the requested manner.
- 5. Accordingly, this TA is disposed of with a direction to the respondents to treat a copy of this TA as a representation on behalf of the applicants and decide it as per applicable pay rules with a reasoned order within a period of six weeks from the date of receipt of a certified copy of this order. The applicant should then be informed of the decision. No costs.

(Rakesh Sagar Jain) Member (J) ND*

withheld.

(Dr. Bhagwan Sahai) Member (A)